

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.12
I.A.No.210/2023 in
C.P.(IB)No.122/BB/2021

IN THE MATTER OF:

Mr. Anup Tripathi & Ors. ... Petitioners
Vs.
M/s. Nandhini Hotels Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 19.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Alankrit B
For the Respondent : Shri Ricab Chand

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner submits that the matter is still pending before the Hon'ble Apex Court, and thus seeks time.
3. List the case on **30.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi